

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1605**  
ANSWERED ON 03/08/2023

**ISSUE OF MISSING MONUMENTS**

1605 SHRI ABIR RANJAN BISWAS:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government has taken any steps to address the issue of missing monuments, as reported by the Ministry to the Parliamentary Standing Committee;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any action has been taken/proposed to be taken against those responsible for encroaching, damaging or destroying the protected monuments;
- (d) whether any measures have been taken/proposed to be taken to prevent such incidents from recurring in future; and
- (e) if so, the details thereof, if not, the reasons therefor?

**ANSWER**

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) Yes, Sir. Vigorous efforts to locate/identify the reportedly untraceable monuments, based on & old records, revenue maps and referring published reports, were carried out by the respective
- (b) field offices of Archaeological Survey of India. The exercise gave fruitful results and 74 monuments have been traced out.
- (c) In case of encroachment, complaints are filed with Police, Show Cause Notice is issued to defaulter for removal of said encroachment, and if it is not removed, demolition order is issued. In case of damaging or destroying a protected monument, Police complaint is filed under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (d) Multi Tasking Staff has been posted for watch and ward at protected monuments and sites. & Further, at selected monuments private security personnel as well as CISF are provided.
- (e) Further, periodic inspection is also carried out.

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